

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No. 6754 of 2026

: Appellant
Peeyush Nigam

Vs

: Respondent
CPIO, SEBI, Mumbai

ORDER

1. The appellant had filed an application dated January 26, 2026 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated February 13, 2026 responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00069) dated February 13, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated January 26, 2026, sought the following:

“seek information regarding the Draft Red Herring Prospectus (DRHP) filed by Renny Strips Limited with SEBI on 19 December 2025.

In the said DRHP, under Point No. E Approvals in Relation to Business and Operations of Various Units, appearing on pages 384 to 385, the company has stated that it has obtained the requisite Consents to Establish / Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for its various manufacturing units.

In this connection, kindly provide the following information

The validity period (issue date and expiry date) of the consents granted under the Water Act and the Air Act for each of the units as disclosed in the DRHP.

Whether any of the said consents were expired or pending renewal as on the date of filing of the DRHP (19 December 2025).

If any such consents were expired or not valid, whether SEBI has issued any observations, notices, or communications to Renny Strips Limited in relation to the disclosure or non-compliance of environmental approvals.

The above information is sought in the interest of transparency and regulatory compliance”

3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the DRHP of Renny Strips Ltd is still under examination and SEBI is yet to issue its observation on the same. Accordingly, the information sought cannot be provided.
4. **Ground of appeal** – On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent. The appellant, in his appeal, has contended that the respondent has not clarified whether SEBI had issued any observation letter or notice to Renny Strips Ltd.
5. I have perused the application and the response provided thereto. I note that the respondent has informed that the DRHP of Renny Strips Ltd is still under examination and SEBI is yet to issue its observation on the same. On consideration, I find that the respondent has adequately addressed the queries Accordingly, I do not find any deficiency in the response of the respondent.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: March 05, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**